## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 64/NCLT/AHM/2017 With CA(CAA) No. 62/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

Name of the Company:

Gopal Glass Works Ltd. &

Gopal Mirror Coating Pvt. Ltd. (Joint Application)

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1 SWATI SOPARKAR

ADVOCATE

PETITIONERS

Senation

2.

## **ORDER**

Learned Advocate Mrs. Swati Soparkar present for Petitioners.

Learned Counsel for petitioners brought to the notice to this Tribunal that the report of the chairman is filed on 29.06.2017 and therefore this petition is filed on 05.07.2017 is within time and there is no need to file application to condone delay.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Company.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 09.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, and Official Liquidator (Transferor Company) informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 09.08.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of July, 2017.